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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

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	Thiruvananthapuram, Tuesday	1193 കർക്കടകം 15 15th Karkadakam 1193	
		1940 ശ്രാവണം 9 9th Sravana 1940	

PART IV

Private Advertisements and Miscellaneous Notifications

NOTIFICATION

I, Lima. K. V, Koleri House, Adichiladivayal, Purakkadi Village, Meenangadi Post, Sulthan Bathery Taluk, Wayanad District, Pin-673 591, do hereby notify for the information of all concerned authorities and the public that my Community which is wrongly entered as Hindu-Peruvannan in my S. S. L. C. No. C528223 with Register No.178086 of March 2003, is corrected as Hindu Mannan Vide Certificate Ref. No. LD is 6646/2018/B3 dated 5-6-2018 issued by the Tahsildar, Sulthan Bathery Taluk.

This correction will come into effect in all records related to me.

Meenangadi,
8-6-2018.

LIMA. K. V

NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Ushakumari C. H., Chappakkallu House, P. O. Samakochi, Kasaragod District, Pin-671 541, holder of S. S. L. C. No. L 025411 with Register No. 552738 of March 2011, Higher Secondary Examination Certificate No. HSE 2/2013/405045 with Register No. 9403905 dated 8-5-2013 issued by the Secretary, Board of Higher Secondary Examination, Thiruvananthapuram, Birth Certificate with Registration No. 976/95, date of Registration 17-4-1995 issued by the Registrar of Births & Deaths (Health Inspector Gr. I), Kasaragod Municipality, Election Identity Card No. RDQ0387720 dated 11-1-2014 issued by the Electoral Registration Officer, Udma LA Constituency, Aadhaar No. 9485 0291 4841 issued from Unique Identification Authority of India have changed my name as Laya C. H. and will sign accordingly.

This change will come into effect in all records related to me.

Chappakkallu,
13-6-2018.

USHAKUMARI C. H.

**KERALA BOOKS AND PUBLICATIONS
SOCIETY**

(An undertaking of the Government of Kerala)

Kakkanad P. O., Kochi-682 030, Kerala

(GST No. 32AAATK2642L1ZR)

RE-E-TENDER NOTICE

No. P1-3404/2018/2955.

5th July 2018.

e-tenders are invited through www.etenders.kerala.gov.in for the Overhauling of our Orient X-cel Web Offset Printing Machine, in two bid system with the details and terms and conditions attached.

Gaz. No. 31/2018/DTP (Part IV).

Details of the Machine

Orient X-cel (36000) Web Offset Printing Machine in 578 mm cut-off size, slit type plate lock up system purchased and commissioned during 2009-10.

Terms and Conditions

1. All tenders/bid shall be accepted only through online mode (<https://etenders.kerala.gov.in>) and only manual submission of the same shall not be allowed.
2. EMD for ₹ 64,000 should be remitted through online.
3. Re-submission of offer is possible, before last date as permitted in the site.
4. Offers are acceptable only upto 12 Noon on 13-8-2018.
5. Prices should be quoted F.O.R. KBPS, Kakkannad, Ernakulam, Kerala.
6. The offer should be valid up to 6 months from the date of opening of the tender.
7. The scanned copy of the agreement in ₹ 200 Kerala Stamp Paper duly filled and signed shall be submitted online and subsequently the original in a separate cover should reach the office of the undersigned on or before the opening time of the tender.
8. The copy of all the documents submitted online, should reach the office of the undersigned on or before the opening time of the tender.
9. The indenting tenderers can visit the machine during working hours upto 10-8-2018 and submit the offers through e-tender.
10. The offer should include
 - (a) Technical bid which includes: Detailed report on visit/status of the machine, fields in which service/rectification required, spares list, labour and maximum period required for the overhauling and warranty confirmation.
 - (b) Financial bid which includes BOQ: in which the tenderer has to quote the total cost involvement for spares, labour charges, transportation, food and accommodation charges of labours, freight charges of spares, applicable tax, Trials and production, any miscellaneous expenses etc.
11. Accordingly the Technical bid will be opened at 12 Noon on 16-8-2018.
12. After opening of the Technical bid, the technically qualified bidders should submit the split up of total cost involvement as in 10 (b) (including unit cost of spares), in a closed cover before opening of financial bid, which will be duly intimated.

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| <p>13. Any additions/deletions of spares/works will not be entertained after the opening of technical bid.</p> <p>14. Price should be quoted in Indian Rupee only.</p> <p>15. Minimum 1 (one) year comprehensive warranty should be provided.</p> <p>16. The final payment to the successful tenderer, if awarded with the overhauling work, will only be made according to the actual requirement of spares and labour charges, based on certification of our Technical team and the unit cost submitted as per clause 12.</p> <p>17. Advance payment requests will be considered only as per the rules and regulations in the Stores Purchase Manual of Kerala State.</p> | <p>18. All the rights to accept or reject whole or part of the tender without assigning any reason thereof is reserved by the undersigned/Sr. Officers like HOD's etc. The decision of Managing Director/Sr. Officers like HOD's will be final and binding on the tenderer.</p> <p>19. All rules and regulations of the Tender/Bid shall be in accordance with the Stores Purchase Manual of the Government of Kerala.</p> <p>20. The overhauling work should be carried out within the premises of KBPS where the machine is installed.</p> | <p>Kerala Books and Publications Society, Kakkannad.</p> | <p>(Sd.)
<i>Managing Director.</i></p> |
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KERALA VETERINARY & ANIMAL SCIENCES UNIVERSITY

Pookode, Lakkidi P.O., Wayanad, Kerala-673 576

NOTIFICATIONS

(1)

No. KVASU/GA-D/426/2011.

25th May 2018.

Sub:—KVASU—Registry—Reconstitution of the Management Council under Section 21.1(ii) of KVASU Act 2010 (Act 3 of 2011)—Reg.

Ref:—(1) University Notification of even Number dated 7-3-2018 & 28-3-2018.

(2) Govt. Notification No. 102/Pol. 5/2018/GAD, dated 4-5-2018.

In pursuance of Section 21.1(ii) of KVASU Act 2010 (Act 3 of 2011) the Management Council of the Kerala Veterinary and Animal Sciences University is reconstituted as shown below.

1. EX-OFFICIO MEMBERS

(i) The Chancellor

Shri Justice (Rtd.) P. Sathasivam, Hon'ble Governor of Kerala

(ii) The Pro-Chancellor

Shri Adv. K. Raju, Minister for Forests, Animal Husbandry and Zoo

(iii) Member of Parliament representing the Constituency where the University Head Quarters is located

Shri M. I. Shanavas, M. P.—Wayanad

(iv) Member of the Legislative Assembly of the Constituency where the University Head Quarters is situated

Shri C. K. Saseendran, MLA—Kalpetta

(v) The Vice Chancellor

Shri Anil, X. IAS (Vice Chancellor, i/c)

(vi) The Secretary to Government (Animal Husbandry and Dairy Development Department)

Shri Anil, X. IAS

(vii) The Secretary to Government (Finance Department) or an officer not below the rank of Additional Secretary appointed by him

Shri V. K. Rajan

(viii) The Secretary to Government Law Department or an Additional Secretary nominated by him

Vacant